

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).5715/2023

(Arising out of impugned final judgment and order dated 10-03-2021 in CRLA No.452/1990 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

FAROOQ @ NANHAI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 128813/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 128816/2022 - EXEMPTION FROM FILING O.T. AND IA No. 170310/2023 - GRANT OF BAIL)

Date : 20-02-2024 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Pardeep Gupta, Adv.
Mr. Parinav Gupta, Adv.
Mr. Mansi Gupta, Adv.
Dr. Mrs. Vipin Gupta, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G., Sr. Adv.
Mr. Rohit K. Singh, AOR
Ms. Tania Sharma, Adv.
Ms. Ananya Sahu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 170310/2023

1. Heard learned counsel for the petitioner/applicant.
2. Application seeking release on bail is dismissed at this stage.
3. Leave granted.
4. Let the Record be called for from the concerned High Court and the Trial Court. On receipt of such record, e-copy thereof be furnished to the concerned advocates appearing for the parties.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)